Notification No. G.S.R. 409(E)., dated the 16th July, 2024, publishing the Railway Servants (Discipline and Appeal) (Second Amendment) Rules, 2024., framed under Article 309 of the Constitution of India.

[Placed in Library. See No. L.T. 548/18/24]

Report and Accounts (2021-22) of BIC, Kanpur, Uttar Pradesh and related papers

विदेश मंत्रालय में राज्य मंत्री (श्री पिबत्र मार्गेरिटा): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिंदी में) सभा पटल पर रखता हूं:-

- (a) One-hundred-second Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company and its subsidiary companies.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 701/18/24]

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the 48th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I wish to make a statement regarding Status of implementation of recommendations contained in the 48th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Citizen's Data Security and Privacy'.

[Placed in Library. See No. L.T. 522/18/24]